

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTH ZONE, CHENNAI**

APPLICATION NO 237 of 2017

Applicant : Manakunnam Village, Padashekara
Samrakshana Samithy Registration No, 429/09

Vs

Respondents : Thripunithura Municipality & 15 Others

VOLUME-1

Index

SL No	Description	Pages
1	Report filed by the Environmental Engineer Kerala State Pollution Control Board on behalf of the 2 nd respondent	1-5

Dated this the 27th day of October 2020

Rama Smriti, Advocate
Additional Standing Counsel for the 2nd Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNEL
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Vs

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**REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA STATE
POLLUTION CONTROL BOARD, REGIONAL OFFICE, ERNAKULAM 2nd
RESPONDENT**

Adv. Rema Smrithi.
ADDITIONAL STANDING COUNSEL FOR THE 2ND RESPONDENT:

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTH ZONE, CHENNAI**

ORIGINAL APPLICATION No.237 OF 2017

IN THE MATTER OF

Manakunnam Village Padasekara
Samrakshana Samithi

: Applicant

Vs

Thripunithura Municipality & Ors

: Respondents

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
REGIONAL OFFICE, ERNAKULAM FOR AND ON BEHALF OF
THE KERALA STATE POLLUTION CONTROL BOARD**

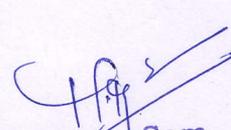
I, Mini Mary Sam, aged 53 years, W/o Ranjan Jacob, Environmental Engineer do hereby submit that I am authorised to represent the Kerala State Pollution Control Board, the 11th respondent and that I am conversant with the facts of the above case and I may state as follows.

1. Vide order dated 10/08/2020 the Hon'ble NGT directed that " the regulating authority viz., Pollution Control Board is also directed to submit independent report regarding the steps taken by them for strict compliance of the Solid Waste Management Rules, 2016 in the local bodies whose failure are affecting the river in question".


Mini Mary Sam
Environmental Engineer(HG)



2. The main contention in the application is regarding pollution of Konothupuzha river due to dumping of waste on the sides of the river. The local bodies situated on the sides of the river are Thripunthura Municipality, Chottanikkara Panchayath, Mulanthuruthy Panchayath, Udhayamperoor Panchayath and Amballoor Panchayath.
3. In compliance with the order of the Hon'ble NGT, the Status of the Solid Waste Management of the concerned local bodies and the action taken for enforcing the Solid Waste Management Rule, 2016 is submitted as follows.
1. Thripunithura Municipality: The total quantity of solid waste generated in the Municipality is 5.5 t/day. Of this, quantity of bio degradable waste is 4 t/day and non biodegradable waste is 1.5 t/day. Door to door collection is about 87%. This is done by Haritha Karma Sena having 73 members. Out of 49 wards in the Municipality, 9 wards are having mini material collection centres and one ward is having a large material collection centre. The Municipality has not obtained authorisation under the Solid Waste Management Rule, 2016. Hence they were directed to apply for the mandatory authorization under the Solid Waste Management Rule, 2016. Copy of the letter from the municipality detailing the Waste Management system of the Municipality is produced herewith and marked as **Annexure R2(a)**.
2. Chottanikkara Panchayath:. Quantity of non biodegradable waste collected per month is 2.5-3 tons. They are having 28 numbers of Haritha Karma Sena members for 14 wards. Panchayath is having one material collection centre and 11 mini material collection centres. Haritha Karma Sena collects the non biodegradable waste once in a month. From shops and


Mini Mary Sam
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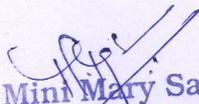


other establishments, waste is collected at least once in a month and if quantity of the waste is more, frequency of collection is increased.

3. Mulanthuruthy Panchayath: The quantity of bio degradable waste collected is 800kg/month as reported by the Mulanthuruthy Panchayath. They are having 34 numbers of Haritha Karma Sena members and one material collection centre. The waste is collected from houses, shops and other establishments once in a month and disposed of through Clean Kerala Mission.
4. Udhayamperoor Panchayath: The quantity of non biodegradable waste collected is reported to be 2.5T-3T/month. The Panchayath is having 1 material collection centre. The waste is collected by Haritha Karma Sena members once in a week. The number of members in Karma Sena are 26 for 20 wards.
5. Amballoor Panchayath: The total quantity of solid waste generated in the Panchayath is 0.06 t/day. Quantity of waste collected per day is **0.0012** t/day. The number of wards is 16 and having 16 Haritha Karma Sena members. The waste collected is disposed of through Clean Kerala Mission.

4. It is respectfully submitted that in compliance with the direction of this Hon'ble Tribunal, Board conducted inspection on 01.10.2020 along the banks of Konothupuzha. Members of the petitioner Samithy were also present during the inspection. Sites pointed out by the members of the Samithy were inspected. During inspection, it was seen that waste was dumped on the road sides near the river. Inspection sites are given below.

1. Nadakkavu - Mulamthuruthy Bridge (Udayamperoor Panchayath)


Mini Mary Sam
Environmental Engineer(HG)



2. Mankkumbel (Udayamperoor Panchayath)
 3. Puthiyakavu Kureekad Bridge (Thripunithura Municipality)
 4. Andhakarathodu Bridge (Thripunithura Municipality)
 5. Karingachira Thodu (Thripunithura Municipality)
 6. Aliyar Bridge (Thripunithura Municipality)
5. During inspection, some Haritha Karma Sena members of Udayamperoor Panchayath were also met with. They reported that they are removing the solid waste regularly from different sites, but still waste is being dumped in many areas. Instructions were issued to these local bodies to constitute squads and remove the dumped waste periodically where waste was seen dumped repeatedly. Copy of letter to Thripunithura Municipality and Udayamperoor Panchayath dated 16.10.2020 in this regard are produced herewith and marked as **Annexure R2(b)** and **Annexure R2(c)**.
6. Hence the local bodies have to implement the following measures in their jurisdiction for the effective implementation of the Solid Waste Management Rules, 2016. Letters issued to the local bodies in this regard are produced herewith and marked as **Annexure R2(d)** and **Annexure R2(e)**.
- Conduct awareness programs in the locality against dumping of waste in public places and road sides.
 - Implement 100% door to door collection of solid waste and dispose it as per Solid Waste Management Rules 2016 after collecting user fee.


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- Spot fine has to be imposed on persons who dump waste on the public places and necessary legal action has to be taken against the culprits to curb this illegal dumping.

All that is stated above are true to the best of my knowledge information and belief.

Dated this 27th October 2020




Deponent
Mini Mary Sam
Environmental Engineer(HG)